

Criminal Revision No. 14/2020
Ashwani Wadhva Vs. CBI

28.08.2020

Present: Sh. R. S. Ahuja, Advocate for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Today, the matter is listed for final arguments.

However, in between a cross revision i.e. '**CBI Vs. Intercon Infotech Private Limited and Others**', has come to be filed on behalf of prosecution alongwith an application for condonation of delay.

Accordingly, list on 11.09.2020 at 02.30 PM for arguments on the application for condonation of delay in cross revision filed by CBI.

Till then, interim orders to continue.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed. A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020

Criminal Revision No. 23/2020
Vikas Mehra Vs. CBI

28.08.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Today, the matter is listed for final arguments.

However, in between a cross revision i.e. '**CBI Vs. Intercon Infotech Private Limited and Others**', has come to be filed on behalf of prosecution alongwith an application for condonation of delay.

Accordingly, list on 11.09.2020 at 02.30 PM for arguments on the application for condonation of delay in cross revision filed by CBI.

Till then, interim orders to continue.

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(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE DISTRICT
COURT COMPLEX, NEW DELHI**

Criminal Revision No. _____

Zee Media Corporation Ltd. Vs. State & Anr.

28.08.2020

Present: Sh. Vijay Aggarwal, Advocate for revisionist.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Fresh revision received by way of assignment alongwith an application for condonation of delay. It be checked and registered.

Matter needs consideration.

List on 31.08.2020 at 02.30 PM for consideration/further orders.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed.

A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020

Criminal Revision No. 11/2020
Siddharth Chandra Vs. CBI

28.08.2020

Present: Sh. Vijay Aggarwal with Sh. Hardik Sharma and Ms. Barkha Rastogi, Advocates for revisionist.
Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Today, the matter is listed for final arguments.

However, in between a cross revision i.e. '**CBI Vs. Intercon Infotech Private Limited and Others**', has come to be filed on behalf of prosecution alongwith an application for condonation of delay.

Accordingly, list on 11.09.2020 at 02.30 PM for arguments on the application for condonation of delay in cross revision filed by CBI.

Till then, interim orders to continue.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed.

A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)
District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020

Criminal Revision No. 18/2020
Suresh Verma & Anr. Vs. CBI

28.08.2020

Present: Sh. R. S. Ahuja, Advocate for Revisionists.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Today, the matter is listed for final arguments.

However, in between a cross revision i.e. '**CBI Vs. Intercon Infotech Private Limited and Others**', has come to be filed on behalf of prosecution alongwith an application for condonation of delay.

Accordingly, list on 11.09.2020 at 02.30 PM for arguments on the application for condonation of delay in cross revision filed by CBI.

Till then, interim orders to continue.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed. A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020

Criminal Revision No. 22/2020
M/s H.M. Informatics Pvt. Ltd. Vs. CBI

28.08.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Today, the matter is listed for final arguments.

However, in between a cross revision i.e. '**CBI Vs. Intercon Infotech Private Limited and Others**', has come to be filed on behalf of prosecution alongwith an application for condonation of delay.

Accordingly, list on 11.09.2020 at 02.30 PM for arguments on the application for condonation of delay in cross revision filed by CBI.

Till then, interim orders to continue.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed. A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020

Criminal Revision No. 29/2020
M/s Intercorn Recyclopolis Pvt. Ltd. Vs. CBI

28.08.2020

Present: Sh. Madhukar Pandey, Advocate for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Today, the matter is listed for final arguments.

However, in between a cross revision i.e. '**CBI Vs. Intercon Infotech Private Limited and Others**', has come to be filed on behalf of prosecution alongwith an application for condonation of delay.

Accordingly, list on 11.09.2020 at 02.30 PM for arguments on the application for condonation of delay in cross revision filed by CBI.

Till then, interim orders to continue.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed. A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020

Criminal Revision No. 20/2020
Harmeek Chahal Vs. CBI

28.08.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Today, the matter is listed for final arguments.

However, in between a cross revision i.e. '**CBI Vs. Intercon Infotech Private Limited and Others**', has come to be filed on behalf of prosecution alongwith an application for condonation of delay.

Accordingly, list on 11.09.2020 at 02.30 PM for arguments on the application for condonation of delay in cross revision filed by CBI.

Till then, interim orders to continue.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed. A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020

Misc. DJ ASJ No. 69/2019
H. B. Chaturvedi Vs. CBI and Others

28.08.2020

Present: Sh. Bhuvnesh Satija, Advocate for applicant/accused.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent No. 1.

Sh. Ms. Sheffali Chaudhary, Advocate for respondent No. 14.

IOs Insp. Amit Kumar BSFB, CBI, Delhi and Insp. Subhash Chander Siwach, CBI, Delhi.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Vide separate detailed order passed today, the instant application stands dismissed.

Let a copy of detailed order be supplied to the parties through electronic means.

File be consigned to the Record Room after completion of due formalities.

Hard copy of the orders be placed on record in the judicial file as and when physical functioning of the courts is resumed.

A copy detailed order and a copy of this ordersheet be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE DISTRICT
COURT COMPLEX, NEW DELHI**

Criminal Revision No. _____

CBI Vs. Intercon Infotech Private Limited and Others

28.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI/revisionist.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Fresh revision received by way of assignment. It be checked and registered.

This is a cross/connected revision to seven revisions listed today for final arguments i.e. CR No. 11/2020 Siddharth Chandra Vs. CBI, CR No. 14/2020 Ashwani Wadhwa Vs. CBI, CR No. 18/2020 Suresh Verma Vs. CBI, CR No. 20/2020 Harmeen Chahal Vs. CBI, CR No. 22/2020 M/S H.M. Informatics Pvt. Ltd. Vs. CBI, CR No. 23/2020 Vikas Mehra Vs. CBI and CR No. 29/2020 M/s Intercon Recyclopolish Pvt. Ltd. VS. CBI.

The revision has been filed by the prosecution/CBI alongwith an application for condonation of delay.

Preliminary hearing given on the application.

On the face of it, the revision appears to be time barred.

Let a notice of the application for condonation of delay be issued to the respondents/accused.

A copy of the said application alongwith a copy of the revision be supplied to the respondents/accused electronically.

Reply to the application for condonation of delay, if any, be filed in between after serving an advance copy to the opposite party.

List on 11.09.2020 at 02.30 PM for arguments on the application for condonation of delay.

Hard copy of this ordersheet be placed on record in the judicial

file as and when physical functioning of the courts is resumed.

A copy of this order be also sent to the Computer Branch
to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.08.2020